

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD**

**CP/020/166/2016  
in  
OA No.1173/2015**

**Date of Order : 08.02.2018**

Between :

G. Ranga Rao,  
S/o. Late Veeraraghavaiah,  
Retd. Superintendent of Central Excise,  
D.No.17-2-16/1/1, Jyotinagar,  
North Lalaguda,  
Secunderabad – 500 017.

.... Petitioner

AND

1. Commissioner of Customs,  
Central Excise and Service Tax,  
Kannavari Thota,  
Guntur – 522 004.
2. The Chairman,  
Central Board of Customs,  
Central Excise and Service Tax,  
5<sup>th</sup> Floor, HUDCO Visala Building,  
Bhikaji Cama Place,  
New Delhi – 110 066.

... Respondents

Counsel for the Applicant : Mr. E. Krishna Swamy  
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC.

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER  
THE HON'BLE MRS. MINNIE MATHEW, ADMN. MEMBER

**ORAL ORDER**  
{ Per Hon'ble Mr.Justice R.Kantha Rao, Judl. Member }

Both side learned counsel present.

2. In view of the orders passed by the Hon'ble High Court in W.P.M.P. No.12118/2017 in W.P.No. 9779/2017 dated 5.12.2017, the Contempt Petition is closed.

(MINNIE MATHEW)  
ADMN. MEMBER

(JUSTICE R.KANTHA RAO)  
JUDL. MEMBER

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